

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5906-5907/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PAPPU @ GHANSHAYAM ETC.

Respondent(s)

Date : 24-09-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s)

Mr. Shashank Shekhar Singh, AOR (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The State of Uttar Pradesh has filed these petitions against the order of acquittal of the respondents under the impugned judgment dated 24.08.2018 of the High Court of Judicature at Allahabad. However, the office report reflects that the petitioner has failed to serve a notice on the respondents. Today the counsel for the State is not connected.

The matters be re-listed accordingly after a week.

(ARJUN BISHT)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)